## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-40/2007

In the matter of:

Smt. Geeta Khanna

....PETITIONER

Vs.

Anil Rubber Mills (P) Ltd

. RESPONDENT

SECTION:

**Under Section 397/398** 

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

For the Respondent/Cor. Debtor:

## ORDER

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Due to paucity of time arising out of sitting in the Double bench, the matter was not able to be taken up. Hence, the same is adjourned to 22.12.2017.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit

19.12.2017